

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IA/70/ND/2024 in CP/38/ND/2024

IN THE MATTER OF:

Mr Sanjiv Choudhary	...	Applicant
<i>Versus</i>		
M/s Roshanara Club Limited & Ors.	...	Respondent

Under Section 241-242.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Prateek Kumar, Ms. Ankita, Adv.
For the Respondent	: Mr. Rakesh Kumar, Mr. Rachit Sahini, Ms. Preeti Kashyap, Mr. Varun Pandit, Adv.
For R-6, 7, 12 & 13	: Mr. Kartikeya Matta, Adv.
For R-11	: Mr. Rohan Gupta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/70/ND/2024 in CP/38/ND/2024

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Today, the matter is fixed for further arguments. Learned Counsel for the respondent has addressed the arguments. Heard. Both the parties are directed to file written submissions not more than three pages within ten working days. Let this matter be posted to 16.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)